

**Tea Board**

**2786. Shri Hem Raj:** Will the Minister of Commerce and Industry be pleased to state:

(a) the income which accrued to the Tea Board from different sources during 1957-58; and

(b) the money spent by it for the development of tea during the same period State-wise?

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):**

(a) The total income to the Tea Board during 1957-58 amounted to Rs. 98.87 lakhs from all sources.

(b) All the activities of the Tea Board are directed towards the development of the tea industry. The expenditure incurred by the Tea Board during 1957-58 (upto February only) for the development of the tea industry was about Rs. 81.6 lakhs; no State-wise break up is feasible.

12 hrs.

**PAPERS LAID ON THE TABLE****NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.O. No. 446, dated the 2nd April, 1958, containing the Non-Ferrous Metals Control Order, 1958.
- (2) S.O. No. 447, dated the 2nd April, 1958. [Placed in the Library. See No. LT-673/58]

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE****PROMULGATION OF REGULATION CONFERRING SPECIAL POWERS ON OFFICERS OF ARMED FORCES**

**Shri Nausibir Bharucha (East Khanshad):** Under Rule 197, I beg to call

the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The promulgation of a Regulation by the President conferring special powers on the officers of the Armed Forces.

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** On behalf of the Prime Minister, I beg to make the following statement:—

On the 5th April, 1958, the President promulgated the Armed Forces (Special Powers) Regulation—Regulation No. 2 of 1958. A copy of this Regulation is placed on the Table of the House. [Placed in the Library. See No. LT675/58]

No Regulation concerning the Naga Hills-Tuensang Area was promulgated by the President on the 14th April.

This is not a new Regulation. In 1956, a similar Regulation was promulgated by the Governor of Assam under paragraph 19(1)(b) of the Sixth Schedule to the Constitution. This Regulation expired on the 22nd December, 1957. Since the Naga Hills District has been transferred from Part A to Part B of the Sixth Schedule by the passing of the Naga Hills-Tuensang Area Act, Government were advised that the Regulation could be renewed or re-promulgated only by the President under article 240 of the Constitution. Some time was, however, taken in discussing whether any of the powers under the old Regulation needed revision. No change has however been made in the new Regulation.

It is not correct to say that the new Regulation authorises officers of the Armed Forces to fire upon any person acting in contravention of any order or suspected of being about to commit any offence. Authority to fire has been given by paragraph 4(1)(a) of the Regulation only against persons acting in contravention of any law or order in force in the disturbed area prohibiting the assembly of five or